

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CARGOWINGS LOGISTICS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CARGOWINGS LOGISTICS LIMITED
2.	Date of incorporation of corporate debtor	22-6-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60231TN2012PLC086461
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: New Door No:37, (No:18)Lokesh Towers – First Floor, Kodambakkam High Road, Nungambakkam, Chennai, Tamil Nadu – 600 034
6.	INSOLVENCY COMMENCEMENT DATE	21.11.2023
7.	Estimated date of closure of insolvency resolution process	19-5-2024 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. S.R. SHRIRAAM SHEKHER IBBI/IPA-003/IP-N000144/2017-2018/11598
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.11, Prayag Apartments, 1 st Floor, 8/15, Gandhi Nagar First Main Road, Adyar, Chennai – 600020. Email: shekhershriraam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Dr. S.R. SHRIRAAM SHEKHER Flat No.11, Prayag Apartments, 1st Floor, 8/15, Gandhi Nagar First Main Road, Adyar, Chennai – 600020. Email: cargowings.cirp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	05-12-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information Available with the IRP till date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (3 names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at- Not Applicable in view of Col. 13	WEB LINK: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal Chennai Bench-II has ordered the commencement of a corporate insolvency resolution process of the **M/s CARGOWINGS LOGISTICS LIMITED** on **21.11.2023**.

The creditors of **M/s CARGOWINGS LOGISTICS LIMITED** are hereby called upon to submit their claims with proof on or before **05-12-2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claim may be submitted in their specified Forms: Form B – Operational Creditor (other than workmen & employees, Form C – Financial Creditor, Form CA – Financial Creditor in A class, Form D – Workmen/ Employee, Form E – Authorised Representative of workmen/employees & Form F – Other Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

23rd Nov' 2023
Chennai-600020



Dr. S.R. SHRIRAAM SHEKHER
IBBI/IPA-003/IP- N000144/2017-18/11598
Interim Resolution Professional
M/s CARGOWINGS LOGISTICS LIMITED